

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 324/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Paramount Chemical & Acid- Corporation
V/s.
Maharashtra Polybutenes Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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*(For Attendance sign of the Petitioner, pl see separate order sheet on
which the matter was wrongly printed)*

ORDER

T.C.P. No. 324/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. He stated that this is the Transfer Petition from the Hon'ble High Court, however, the Petition before the Hon'ble High Court is "Admitted" and the Provisional Liquidator has already been appointed on record.
3. Therefore, although the requisite Form has already been submitted but the Petition is to be remitted before the Hon'ble High Court and therefore seeking time to get the appropriate Order from the Hon'ble High Court.
4. Under the circumstances, the matter is adjourned to **17.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)